

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 129

IA(I.B.C)/1428(CH)2022

IA(I.B.C)/877(CH)2022

In

CP (IB) No. 41/Chd/Hry/2019

(Admitted)

IN THE MATTER OF:

Raj Pal Theatre

... Petitioner-Operational Creditor

Versus

SRS Entertainment India Limited

... Respondent-Corporate Debtor

Under Section: 9, 33(1) (b) (i) to (iii) r/w 33(3), 60(5) IBC 2016

Order delivered on 22.07.2024

Due to paucity of time, the matter could not be taken up today, hence adjourned to 28.08.2024.

Sd/-

Court Officer

Mamta

22.07.2024.